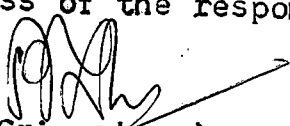


C. A. T. Bench, JAIPUR

Date of Order	C.P. NO.	Orders
17.5.94 Ref by filed on 18/5/94 Vakalatnama filed by R. 1,2,3 sh V.S. Gurjar Q	Mr. P.S. Sirohi - Counsel for the applicant Fresh notices has be issued to the unserved respondents. Applicant should also give correct address of the respondent no.3. Put up on 4.7.94  (P.P. Srivastava) Member (A)	 (D.L. Mehta) Vice-Chairman
Issued Regd A.D. notice R 4 Vide - 3263 dt. - 8.6.84 A.D. not recd R 4. Q 27/6	4.7.94 none for the petitioner. sh. V.S. Gurjar, counsel for the respdr. Mr. Gurjar submits that the order of the court has been complied with. On the basis of the statement made ^{at} the bar the CP stands disposed of. Notices are discharged  (O. P. Sharma) Administrative Member	 (D.L. Mehta) Vice-Chairman
Copy sent to the 7/7 to V.S. Gurjar	Copy sent to the aff. on und 3701 Dec 27/14 9	